

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4
TO BE ANSWERED ON 21ST JUNE, 2019**

RETIREMENT AGE IN CHS

4. SHRI NALIN KUMAR KATEEL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken any decision to increase the retirement age of its entire faculty of Central Health Services (CHS) Cadres and other Central/State Government medical services upto 65 years, if so, the details thereof;

(b) whether the said decision is implemented in all the CHS cadres and other Central/State Government medical services, if so, the details thereof and if not, the reasons therefor;

(c) whether the Government is aware that there are irregularities committed in implementing the said decision, if so, the details of the medical services and institutions where the said decision is not being implemented; and

(d) the steps taken/being taken by the Government to ensure that the retirement age of all medical services both Central and State are increased?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE**

(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): Government had decided on 05.06.2008 to increase the retirement age to 65 years for the officers of Teaching sub-cadre of Central Health Services (CHS). Thereafter, Government decided on 31.05.2016 to increase the retirement age to 65 years in respect of General Duty Medical Officers, Non-Teaching and Public Health Specialists. Further, it was also decided on 27.09.2017 to increase the retirement age to 65 years for the other officers of Central Medical Services viz. AYUSH doctors, Civilian doctors under Directorate General of Armed Forces Medical Services, Medical officers of Indian Ordnance Factories Health Services, dental doctors working under Ministry of Health and Family Welfare, doctors of Indian Railways Medical Service and dental doctors under Ministry of Railways, doctors of General Duty Medical Officers sub-cadre of Central Armed Police Forces and Assam Rifles and Specialist Medical officers of Central Armed Police Forces and Assam Rifles.

Health being a state subject, the decisions of the Central Government are not applicable to the State Government doctors, and no such information is being maintained centrally in respect of State Government doctors.

No irregularities have been noticed in the implementation of the said decision.

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